

**IN THE INCOME TAX APPELLATE TRIBUNAL “E” BENCH, MUMBAI
BEFORE SHRI B R BASKARAN, AM AND MS. KAVITHA RAJAGOPAL, JM**

ITA No. 3750/Mum/2023
(Assessment Year: 2012-13)

Truevalue Projects Private Limited Office No. II-B, Mezzanine Floor, 289 Emca House, S B S Road, Fort, Mumbai-400 001	Vs.	Dy. CIT, Circle 1(3)(2) Mumbai – 400 020
PAN/GIR No. AACCT 5333 Q		
(Assessee)	:	(Respondent)
Assessee by	:	Shri Nanad Mundra
Respondent by	:	Shri P D Chougule
Date of Hearing	:	06.05.2024
Date of Pronouncement	:	14.06.2024

ORDER

Per Kavitha Rajagopal, J M:

This appeal has been filed by the assessee, challenging the *ex parte* order of the learned Commissioner of Income Tax (Appeals) (‘ld.CIT(A) for short), National Faceless Appeal Centre (‘NFAC’ for short) passed u/s.250 of the Income Tax Act, 1961 (‘the Act’), pertaining to the Assessment Year (‘A.Y.’ for short) 2012-13.

2. The brief facts of the case are that the assessee vide its submission dated 02.05.2024 stated that the appeal filed for the said assessment year was already heard and the order was pronounced by the Bench on 29.02.2024. As the appeal has already been disposed of, the present appeal is hereby dismissed as infructuous.

3. In the result, the appeal filed by the assessee is dismissed as infructuous.

Order pronounced in the open court on 14.06.2024.

Sd/-

(B R Baskaran)

Accountant Member

Mumbai; Dated : 14.06.2024

Roshani, Sr. PS

Sd/-

(Kavitha Rajagopal)

Judicial Member

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. CIT - concerned
4. DR, ITAT, Mumbai
5. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai